

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1117 of 2019**

**IN THE MATTER OF:**

**Canara Bank** **....Appellant**

**Vs**

**Mamta Binani & Ors.** **....Respondents**

**Present:**

**For Appellant:** Mr. PBA Srinivasan, Ms. Ichchha Kalash, Mr. Parth Tandon and Mr. Avinash Mohapatra, Advocates.

**For Respondents:** Mr. Lalit Mohan, Mr. Videh Vaish, Mr. Lovkesh Batra, Advocates with Ms. Mamta Binani, RP for R-1.  
Mr. Rituraj Biswas, Ms. Kumud Shekhar and Mr. Chandan Kumar, Advocates for R-2.  
Mr. Rajesh Kumar Gautam, Mr. Nipun Sharma and Mr. Anant Gautam, Advocates for R-3.  
Mr. Rishav Banerjee and Mr. Neeraj Kr. Gupta, Advocates for R-4.

**With**

**Company Appeal (AT) (Insolvency) No. 922 of 2020**

**IN THE MATTER OF:**

**Canara Bank** **....Appellant**

**Vs**

**Manoj Kumar Sharma & Ors.** **....Respondents**

**Present:**

**For Appellant:** Mr. PBA Srinivasan, Ms. Ichchha Kalash, Mr. Parth Tandon and Mr. Avinash Mohapatra, Advocates.

**For Respondents:** Mr. Shaunak Mitra and Mr. Patita Paban Bishwal, Advocates with Mr. Manoj Kr. Sharma for R-1.  
Mr. Lalit Mohan, Mr. Videh Vaish, Mr. Lovkesh Batra, Advocates with Ms. Mamta Binani, RP for R-2.  
Mr. Rishav Banerjee and Mr. Neeraj Kr. Gupta, Advocates for R-3.

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**ORDER**  
**(Through Virtual Mode)**

**17.02.2021:** While pleadings are complete in Company Appeal (AT) (Insolvency) No. 1117 of 2019, pleadings are yet to be completed in Company Appeal (AT) (Insolvency) No. 922 of 2020. Learned counsel for the parties may complete their pleadings in all respects and also file short written submissions, not exceeding three pages, supported by relevant judgments within three weeks.

Let the matter be listed 'for admission (after notice)' before Court No. II on **23<sup>rd</sup> March, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*